

ITEM NO.21 Court 2 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.7502/2019

(Arising out of impugned final judgment and order dated 28-02-2019 in CRLAP No. 1056/1983 passed by the High Court of Judicature at Allahabad)

RAVINDRA SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 20804/2020 - GRANT OF BAIL)

Date : 13-01-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s)

Mr. A.N.S. Nadkarni, Sr. Adv.

Mr.U.K. Misra, Adv.

Mr. Sibbo Sankar Mishra, AOR

For Respondent(s)

Mr. Ankit Goel, AOR

Mr. R.K. Gupta, Adv.

Mr. Abhinav Kaushik, Adv.

Mr. Rajesh Srivastava, Adv.

Ms. Abha R. Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Heard learned Senior counsel appearing for the petitioners, learned counsel appearing for the State and learned counsel appearing for the complainant.

Taking into consideration the medical condition of the Petitioner No.1 - Ravindra Singh which is reflected in the

certificates and reports produced by him, we are inclined to grant him bail on medical grounds for a period of two months from today, i.e., upto 13-3-2021, to enable him to take treatment for the ailments as mentioned in the reports, on furnishing a personal bond and an undertaking that he will surrender before the concerned Jail Authorities on 14-3-2021 without fail.

Application for bail is allowed in the afore-stated terms.

List the matter on Monday, the 15th March, 2021.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(RAJ RANI NEGI)
DY. REGISTRAR